

Irimpanam-Kalamasserry road work

1297. SHRI C. H. MOHAMED KOYA:
Will the Minister of SHIPPING AND
TRANSPORT be pleased to state:

(a) whether Government of Kerala have requested his Ministry to take up the works of Irimpanam-Kalamasserry road and to include it under the CRF (Special) Reserve Fund to be implemented during the Fifth Plan period; and

(b) if so, action taken by Union Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH): (a) and (b). Although the Kerala Government have not proposed the road for being financed from the CRF (Special) Reserve, they had proposed its inclusion in the programme of "Special Area Development Schemes and Central Ministries requirements" during the Fifth Plan. The State Government were informed in June 1974 that this programme was meant for road projects sponsored by the Ministries of the Government of India and that no financial assistance against this programme could, therefore, be considered unless the road project was sponsored by a Ministry of the Government of India.

Fourth International Criminal Law Conference

1298. SHRI C. K. CHANDRAPPAN:
SHRI INDRAJIT GUPTA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state.

(a) whether Prime Minister has received the document which was placed at the Fourth International Criminal Law Conference held at San Juan on 8-14 January, 1976, by the former Chilean Foreign Minister which reveals how I.T.I. Vice-President Marian and President Nixon were colluding for intervention in Chile;

(b) if so, the reaction of Government on it;

(c) whether in that Conference a warning was given to developing countries of such moves; and

(d) what are Government's proposals so as to be vigilant against such dangers to our democracy and sovereignty?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) and (c). Yes, Sir. In the context of the discussions on a draft Convention on International Crimes, the Fourth International Law Conference made a specific reference to external interference in the affairs of a sovereign State through commission of acts of whatever nature, for the purpose of destroying the economy of that State

(b) and (d). The Government of India has consistently opposed any interference by any country or organisation in the internal affairs of another country; it is taking all appropriate steps to safeguard against any such danger or threat to the sovereignty, democracy and stability in the country.

Accidents in Raniganj Jharia Coal belt

1299. SHRI SAROJ MUKHERJEE:
Will the Minister of LABOUR be pleased to state:

(a) how many accidents took place in Coal Mines in Raniganj Jharia coal belt after Chasnala incident and the name of collieries; and

(b) how many deaths occurred in these accidents after Chasnala, colliery-wise, and what are the causes of these accidents even when so much care was taken by the Ministry to prevent them?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVINDA VERMA): (a) and (b). A statement giving the information in